CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: N.DELHI.



CCP 156/93 in Date 0.A.1380/91.

Date of decision: 03.05.1993.

Hari Dass.

.. Petitioner.

Versus

Shri V.G. Vaidya, Director General, Intelligence Bureau, Ministry of Home Affairs, New Delhi.

... Respondente.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN. THE HON'BLE MR. B.N. DHOUNDIYAL, MEMBER(A).

For the Petitioner.

None.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

appeared though called twice. Office objection regarding Respondent No. 2 in the CCP has the petition, On a perusal of not been removed. مادهدا we find that the complaint in this case is is violation of the interim order made on 7.6.1991. As the main matter is pending and the complaint is only abathst interim order, we do not consider it expedient take action under the Contempt of Courts to Act. These proceedings are accordingly dropped.

(B.N. DHOUNDIYAL)
MEMBER(A)

(V.S. MALIMATH) CHAIRMAN

'SRD' 030593